Sr. No. 732

Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through virtual mode)

WP(Crl) No. 260/2019

Peerzada Ab Majeed

.... Petitioner(s)

Through:- Mr. Imityaz Sofi, Advocate

V/s

State of J&K and anr.

....Respondent(s)

Through:- Mr. Sajad Ashraf, GA

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

Mr. Sajad Ashraf, learned Government Advocate appearing for the respondents, has produced a copy of Government Order No. Home/PB-V/780 of 2020 dated 21.03.2020, passed by the Principal Secretary to Government, whereby detention order of detenu-Peerzada Ab Majeed S/o Peerzada Mohammad Hussain R/o Tulwari District Kupwara, has been revoked with immediate effect.

In view of the aforesaid fact, this petition has rendered infructuous as nothing survives for adjudication.

Hence, this petition is, accordingly, **dismissed** as having been rendered infructuous.

(Sindhu Sharma) Judge

SRINAGAR

24.06.2020

Ram Murti

Whether the order is speaking : Yes/No Whether the order is reportable : Yes/No